IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-15(PB)/2017

IN THE MATTER OF:

Clutch Auto Limited

.....Petitioner

SECTION: UNDER SECTION 10 of the IBC

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):

Mr. Krishendu Datta, Mr. Abhirup Dasgupta,

Advocate for Resolution Professional

Mr. Karan Gandhi, Adv. of Applicants in CA-53 &

32 of 2018

Mr. Gaurav Sethi, Adv. for DEG

For the Respondent(s):

ORDER

On the request made by Mr. K. Datta, learned Counsel for Resolution Professional, hearing is deferred to 2nd February, 2018.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

01.02.2018 V.Sethi